



NATIONAL COMPANY LAW TRIBUNAL  
JAIPUR BENCH  
(through web-based video conferencing platform)

Item No. 107  
IA No. 266/JPR/2026  
CP No. (IB)- 83/7/JPR/2021  
Under Section 7 of IBC, 2016

**In the matter of:**

**Rajasthan Financial Corporation**

**.... Financial Creditor/Applicant**

**Versus**

**M/s Ruby Build Estates Pvt. Ltd.**

**...Corporate Debtor/Respondent**

**Coram: HON'BLE MS. REETA KOHLI, JUDICIAL MEMBER**

**HON'BLE MS. KAVITA BHATNAGAR, TECHNICAL MEMBER**

**PRESENT: -**

For the RP : Anurag Kalavatiya, Adv.

Utkarsh Misra, Adv.

Parul Singhal, Adv.

Shraddha Joshi, Adv.

Garima Diggiwal, in Person

For the Suspended Director: Naresh Kumar Sejvani, Adv.

Daksha Nag, Adv.

**ORDER**

**IA No. 266/JPR/2026**

The present application has been preferred by the RP under Section 12A seeking withdrawal of the CIRP. Ld. Counsel has stated that in view of the directions of the CoC and the Form-FA having been received, she has filed the present IA and making the prayer for withdrawal of CIRP. Allowed as prayed. All pending IAs and also the CP are disposed off. The respondent to ensure that the payment of complete CIRP cost is made within a period of two weeks from today. Ld. RP present in person

RK

Solr

Solr



states that *IA No. 155/JPR/2026* too be disposed off as having been rendered infructuous.

Sd/-

(Kavita Bhatnagar)  
Technical Member

Sd/-

(Reeta Kohli)  
Judicial Member

June 15, 2026